

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).148-151/2014

ANJUM KHAN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH ITS
PRINCIPAL SECRETARY

Respondent(s)

(IA 41136/2019)

Date : 13-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s)

Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Shakeel Ahmed, AOR
Ms. Sadiya Shakeel, Adv.
Mr. B.D. Jha, Adv.
Mrs. Preeti Jha, Adv.

For Respondent(s)

R-1

Mr. Ajay Vikram Singh, AOR
Mr. Harendra Singh Rana, Adv.
Mr. Kamlesh Kumar Maurya, Adv.

R-2

Mr. K.K. Tyagi, Adv.
Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the averments made in the instant interlocutory application and, particularly, the fact that the marriage of Kumari Rubaida Khan, daughter of applicant/appellant No.3 is going to be solemnized on 24.03.2019, the applicants/appellant Nos.1 to 3 shall be released on parole from

20.03.2019 to 10.04.2019.

The applicants/appellant Nos.1 to 3 shall surrender on 11.04.2019.

The interlocutory application is, accordingly, disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER